

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. KSK ENERGY VENTURES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KSK ENERGY VENTURES LIMITED
2.	Date of incorporation of corporate debtor	14.02.2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN:L45204TG2001PLC057199
5.	Address of the registered office and principal office (if any) of corporate debtor	8-2-293/82/A/431/A, Road No.22, Jubilee Hills Hyderabad - 500 033, Telangana, India
6.	Insolvency commencement date in respect of corporate debtor	04.09.2019 (Copy of the order received on 05.09.19)
7.	Estimated date of closure of insolvency resolution process	01.03.2020 (180 days from the commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SAI RAMESH KANUPARTHI IBBI/IPA-001/IP-P00910/2017-18/11510
9.	Address and e-mail of the interim resolution professional, as registered with the Board	PLOT 6-B, Beside TDP OFFICE, Road No.2, Banjara Hills, Hyderabad-500034 e-mail:info@ksrfms.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	PLOT 6-B, Beside TDP OFFICE, Road No.2, Banjara Hills, Hyderabad-500034 Email: ksrip@gmail.com
11.	Last date for submission of claims	18.09.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Class(es) of Creditors, if any, will be ascertained on verification of books of account
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not applicable at present 2. -do- 3. -do-
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address:Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the KSK ENERGY VENTURES LIMITED on 4-9-2019 [insolvency commencement date].

The creditors of KSK ENERGY VENTURES LIMITED, are hereby called upon to submit their claims with proof on or before 18-9-2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date : 05.09.2019
Place : Hyderabad

(Sai Ramesh Kanuparthi)
Interim Resolution Professional
Regn.No. **IBBI/IPA-001/IP-P00910/2017-18/11510**